



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III

MEETING No. NC/3/MEET/Jan/202122/13

DATED: 21/01/2022

Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30 .Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/3/MEET/Jan/202122/13 dated 21/01/2022 of Norms Committee - III for the year 2021-22 was actually held on 04.02.2022 under the Chairmanship of Amiya Chandra,Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	AJAY KUMAR,Deputy Director	Directorate General of Foreign Trade, Delhi
3	SHAISH KUMAR,Technical Authority	Technical Consultant,DGFT
4	DINESHNARAIN MATHUR,Technical Authority	Technical Consultant,DGFT

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/Jan/202122/13
Case Status	Case Rejected
Party Name	VINS BIOPRODUCTS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205002080AM19
RA File Number	092404000363 AM19
Licence No and Date	0910066851/14/11/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on portal. Hence, the Committee decided to reject the case.	

Case No.	2 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	CADILA HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205002125AM19
RA File Number	082404000264 AM19
Licence No and Date	0810143988/29/11/2018
Norms Committee Decision:	
The Committee considered the reply submitted by the firm on DGFT portal and it was observed that the reply received from the firm was very confusing. For example, the net weight of 10 mg capsule is given 110.0 mg whereas Gelatin consumption is shown as 440.64 mg and Glycerine as 201.28 mg totaling to 641.92 mg of these two inputs. This data appears to be confusing and perhaps incorrect.	
In view of above, the Committee decided to call the firm for Personal Hearing alongwith following documents / information:	

- i. **Net weight of Empty Soft Gelatin Capsule Shell in each export item.**
- ii. **Net content of Gelatin in each Soft Gelatin Capsule Shell.**
- iii. **Net weight of Glycerine in each Soft Gelatin Capsule Shell.**
- iv. **Stepwise process details for manufacturing Empty Soft Gelatin Capsule Shell with percentage wastage.**
- v. **Complete material balance for point (iv) above showing Recovery, Re-use or Sale-Value of these two inputs recovered in the process.**

Case No.	3 / NC/3/MEET/Jan/202122/13
Case Status	Case Rejected
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205002142AM19
RA File Number	092404000420 AM19
Licence No and Date	0910066931/03/12/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on portal. Hence, the Committee decided to reject the case.	

Case No.	4 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	NATCO PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205002183AM19
RA File Number	092404000417 AM19
Licence No and	0910066973/18/12/2018

Date	
Norms Committee Decision: The firm vide its reply submitted on DGFT portal has stated that they are going to surrender the subject Advance Authorization as the same has not been utilized by them. In view of above, the Committee decided to withdraw the case.	

Case No.	5 / NC/3/MEET/Jan/202122/13
Case Status	Case Rejected
Party Name	R CHEM (SOMANAHALLI) PVT.LTD,
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205002287AM19
RA File Number	092404000516 AM19
Licence No and Date	0910067074/18/01/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on portal. Hence, the Committee decided to reject the case.	

Case No.	6 / NC/3/MEET/Jan/202122/13
Case Status	Case Rejected
Party Name	ASTRAL STERITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205002391AM19
RA File Number	342404000356 AM19
Licence No and	3410044929/22/02/2019

Date	
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on portal. Hence, the Committee decided to reject the case.	

Case No.	7 / NC/3/MEET/Jan/202122/13
Case Status	Case Rejected
Party Name	ASTRAL STERITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205002392AM19
RA File Number	342404000355 AM19
Licence No and Date	3410044930/22/02/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on portal. Hence, the Committee decided to reject the case.	

Case No.	8 / NC/3/MEET/Jan/202122/13
Case Status	Case Rejected
Party Name	SRIAM LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205002490AM19
RA File Number	092404000591 AM19
Licence No and Date	0910067219/26/02/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on portal. Hence, the Committee decided to **reject** the case.

Case No.	9 / NC/3/MEET/Jan/202122/13
Case Status	Case Rejected
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205002562AM19
RA File Number	092404000612 AM19
Licence No and Date	0910067275/13/03/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on portal. Hence, the Committee decided to reject the case.	

Case No.	10 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205000386AM20
RA File Number	039504000363 AM20
Licence No and Date	0310830298/15/07/2019
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	11 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SONGWON SPECIALTY CHEMICALS - INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205000429AM20
RA File Number	342404000069 AM20
Licence No and Date	3410045298/18/07/2019
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	12 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205000442AM20
RA File Number	039504000413 AM20
Licence No and Date	0310830547/24/07/2019
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	13 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205000490AM20
RA File Number	318304000051 AM20
Licence No and Date	3110067490/02/08/2019
Norms Committee Decision: Deferred for comments of TE.	

Case No.	14 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205000528AM20
RA File Number	522104000085 AM20
Licence No and Date	5210043146/14/08/2019
Norms Committee Decision: The Committee considered the reply furnished by the firm and it was observed that the reply furnished by the firm was not proper. Hence, it was decided to again call for following information from the firm: i. Molecular weight of export product. (ii) Production / Consumption data for the last two years duly certified by GST.	

Case No.	15 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205000529AM20
RA File Number	522104000086 AM20
Licence No and Date	5210043147/14/08/2019
Norms Committee Decision: The Committee considered the reply furnished by the firm and it was observed that the reply furnished by the firm was not proper. Hence, it was decided to again call for following information from the firm: i. Calculation sheet to arrive at the quantity of raw material obtained on the basis of Stoichiometric balance and yield. ii. Recovery of solvent. Production / Consumption data for last two years duly certified by GST.	

Case No.	16 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	GOPINATH CHEM-TECH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205000684AM20
RA File Number	082404000190 AM20
Licence No and Date	0810146246/27/09/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and taking 95% yield, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
META UREIDO ANILINE (PURIFIED) (Purity Min. 99%)	9500 kg	1	META UREIDO ANILINE (Purity Max. 84.77%)	10000 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	17 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205000689AM20
RA File Number	318304000087 AM20
Licence No and Date	3110067548/30/09/2019
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	18 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	PANACEA BIOTEC LIMITED
Meeting Number	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022

and Date	
HQ File Number	018205000753AM20
RA File Number	052404000410 AM20
Licence No and Date	0510412195/21/10/2019

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Easy Five TT Vaccine DTwP-Hep B-Hib-Pentavalent Vaccine (Each vial of 0.5 ml contains 1 dose)	1 Million Vials	1	Purified Diptheria Toxoid Concentrate Antigen Bulk @2050 Lf/ml	13.64 Litre
		2	Purified Tetanus Toxoid Concentrate Antigen @1900 Lf/ml	5.23 Litre
		3	Inactivated Whole Cell Pertussis Bulk @192 OU/ml	86.46 Litre
		4	Rubber Stopper	1010000 Numbers
		5	AGS HB Purification MABS Column	5.4 Litre

RA concerned may take further necessary action as per above decision of NC.

Case No.	19 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	MANGALAM ORGANICS LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205000854AM20
RA File Number	039504000790 AM20
Licence No and Date	0310832931/21/11/2019
Norms Committee Decision: The Committee considered the reply furnished by the firm and it was observed that the reply furnished by the firm was not proper. Hence, it was decided to again call for following information from the firm: i. As per application, quantity of import item – Gum Turpentine Oil required is 1.12 kg / kg, however as per Appendix 4E the required quantity is 0.50 kg / kg. Please explain. ii. Copy of 4.07 application having copy of Advance Authorization alongiwth complete technical details as per Annexure to Appendix 4E.	

Case No.	20 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	MENTHA AND ALLIED PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205000947AM20
RA File Number	052404000601 AM20
Licence No and Date	0510413159/01/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Copy of Advance Authorization.	

Case No.	21 / NC/3/MEET/Jan/202122/13				
Case Status	Case Approved				
Party Name	TINA ORGANICS PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022				
HQ File Number	018205000993AM20				
RA File Number	052404000633 AM20				
Licence No and Date	0510413266/09/01/2020				
Norms Committee Decision: The Committee considered the case as per agenda and taking 95% yield, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Export product		Qty.	Sl. No.	Import items	Qty.
ISOPROPYLATED PHENYL PHOSPHATE (LIQUID STANDARD)		1kg	1	ORTHO ISOPROPYL PHENOL LIQUID STANDARD	0.950 kg
			2	PHOSPHOROUS YELLOW SOLID STANDARD	0.079 kg
RA concerned may take further necessary action as per above decision of NC.					

Case No.	22 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	LACTOSE (INDIA) LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022

HQ File Number	018205001043AM20
RA File Number	039504001033 AM20
Licence No and Date	0310834414/23/01/2020
Norms Committee Decision: The Committee considered the reply submitted by the firm on DGFT portal and it was observed that as per COA given by the firm for each export item, % Lactulose differs in each export item. Accordingly, the Committee decided to call for following information from the firm: i. Each export item description with percentage content of Lactulose and export quantity of each export item separately. Corresponding import requirement for each export item.	

Case No.	23 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	MANGALAM ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205001129AM20
RA File Number	039504001078 AM20
Licence No and Date	0310835280/06/03/2020
Norms Committee Decision: The Committee considered the reply furnished by the firm and it was observed that the reply furnished by the firm was not proper. Hence, it was decided to again call for following information from the firm: Commercial value of By-Product Dipentene.	

Case No.	24 / NC/3/MEET/Jan/202122/13																
Case Status	Case Approved																
Party Name	SALICYLATES & CHEMICALS PRIVATE LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022																
HQ File Number	018205001140AM20																
RA File Number	092404000613 AM20																
Licence No and Date	0910068574/13/03/2020																
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="2">Propyl Hydroxy Benzonate BP/ Propyl Paraben</td><td rowspan="2">1 kg</td><td>1</td><td>Parahydroxy Benzoic Acid</td><td>0.80 kg</td></tr> <tr> <td>2</td><td>N-Propanol</td><td>0.347 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Qty.	Sl. No.	Import items	Qty.	Propyl Hydroxy Benzonate BP/ Propyl Paraben	1 kg	1	Parahydroxy Benzoic Acid	0.80 kg	2	N-Propanol	0.347 kg
Export product	Qty.	Sl. No.	Import items	Qty.													
Propyl Hydroxy Benzonate BP/ Propyl Paraben	1 kg	1	Parahydroxy Benzoic Acid	0.80 kg													
		2	N-Propanol	0.347 kg													

Case No.	25 / NC/3/MEET/Jan/202122/13			
Case Status	Case Approved			
Party Name	SALICYLATES & CHEMICALS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022			
HQ File Number	018205001141AM20			
RA File Number	092404000614 AM20			
Licence No and	0910068575/13/03/2020			

Date														
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 2/82-ALC4/2018 dated 16.05.2018 against advance authorization No. 0910064645 dt. 06.02.2017, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <tr> <td>Export product</td> <td>Qty.</td> <td>Sl. No.</td> <td>Import items</td> <td>Qty.</td> </tr> <tr> <td>Dimethyl Dimethylol Hydantoin Liquid</td> <td>1 kg</td> <td>1</td> <td>5.5 Dimethyl Hydanton White Fine / Crystalline Powder</td> <td>0.37 kg</td> </tr> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	Dimethyl Dimethylol Hydantoin Liquid	1 kg	1	5.5 Dimethyl Hydanton White Fine / Crystalline Powder	0.37 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Dimethyl Dimethylol Hydantoin Liquid	1 kg	1	5.5 Dimethyl Hydanton White Fine / Crystalline Powder	0.37 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	26 / NC/3/MEET/Jan/202122/13																
Case Status	Case Approved																
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022																
HQ File Number	018205001176AM21																
RA File Number	052404000007 AM21																
Licence No and Date	0510413971/13/04/2020																
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:																	
<table border="1"> <tr> <td>Sl. No.</td> <td>Export product</td> <td>Qty.</td> <td>Sl. No.</td> <td>Import Items</td> <td>Qty.</td> </tr> <tr> <td colspan="6"> </td> </tr> </table>						Sl. No.	Export product	Qty.	Sl. No.	Import Items	Qty.						
Sl. No.	Export product	Qty.	Sl. No.	Import Items	Qty.												

					(for 1 Number, 100 ml Bottle)
1	Nurofen For Children Orange	1 Number	1	Ibuprofen	2.10 gram
			2	Tween 80 (Polysorbate 80)	0.01 gram
			3	Glycerine	12.616 gram
			4	Lycasin 80/55 (Maltotol)	46.30 gram
			5	Sodium Saccharin 40/80	0.20 gram
			6	Citric Acid Monohydrate	0.40 gram
			7	Tri Sodium Citrate Dihydrate	0.509 gram
			8	Xanthan Gum	0.75 gram
			9	Sodium Chloride	0.11 gram
			10	Orange flavour	0.25 gram
			11	Domiphen Bromide (BP)	0.01 gram
			13	987 PP28mm M-LOC H&A White T/E	Relevant as per packing policy
			14	A001 5ML Syringe	

			15	0195 NRFN SYRNG PLG	
			16	Pet Bottle	
2	Nurofen For Children Strawberry	1 Number	1	Ibuprofen	2.10 gram
			2	Tween 80 (Polysorbate 80)	0.01 gram
			3	Glycerine	12.616 gram
			4	Lycasin 80/55 (Maltotol)	46.30 gram
			5	Sodium Saccharin 40/80	0.20 gram
			6	Citric Acid Monohydrate	0.40 gram
			7	Tri Sodium Citrate Dihydrate	0.509 gram
			8	Xanthan Gum	0.75 gram
			9	Sodium Chloride	0.11 gram
			11	Domiphen Bromide (BP)	0.01 gram
			12	Straw flav KOSHER PHL-142134	0.25 gram
			13	987 PP28mm M-LOC H&A White T/E	Relevant as per packing policy
			14	A001 5ML Syringe	

			15	0195 NRFN SYRNG PLG	
			16	Pet Bottle	
RA concerned may take further necessary action as per above decision of NC.					

Case No.	27 / NC/3/MEET/Jan/202122/13				
Case Status	Case Approved				
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022				
HQ File Number	018205001196AM21				
RA File Number	052404000013 AM21				
Licence No and Date	0510414035/20/04/2020				
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Export product		Qty.	Sl. No.	Import items	Qty.
Meropenem Buffered (Bulk Drug / Pharmacopeal Grade)		1 kg	1	(4R,5S,6S)-3-[[[(3S,5S)-5-(Dimethylcarbamoyl)-3-pyrrolidinyl]thio]-6-[(1R)-1-hydroxyethyl]	0.8278 kg
RA concerned may take further necessary action as per above decision of NC.					

Case No.	28 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	NATURAL AND ESSENTIAL OILS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205001323AM21
RA File Number	072404000051 AM21
Licence No and Date	0710116493/26/05/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Caffeine	51.7 kg	1	Crude Caffeine (Decaffeination from green coffee) Purity 50.21 %	100 kg
2	Coffee Extracts	35.00 kg			
3	Caffeine	59.6 kg	2	Crude Caffeine (Decaffeination from green coffee)Purity 51.96 %	100 kg
4	Coffee Extracts	40.37 kg			

RA concerned may take further necessary action as per above decision of NC.

Case No.	29 / NC/3/MEET/Jan/202122/13
----------	------------------------------

Case Status	Case Approved																
Party Name	TINA ORGANICS PRIVATE LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022																
HQ File Number	018205001602AM21																
RA File Number	052404000252 AM21																
Licence No and Date	0510415052/31/08/2020																
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Jan/202021/4 dated 12.02.2021 against advance authorization No. 0510409855 dt. 06.03.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td rowspan="2">TRI XYLENYL PHOSPHATE(ADDITIVE FOR LUBRICATING OIL)</td> <td rowspan="2">1 kg</td> <td>1</td> <td>MIXED XYLENOL LIQUID</td> <td>0.939 kg</td> </tr> <tr> <td>2</td> <td>PHOSPHOROUS YELLOW SOLID (P4)</td> <td>0.087 kg</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Qty.	Sl. No.	Import items	Qty.	TRI XYLENYL PHOSPHATE(ADDITIVE FOR LUBRICATING OIL)	1 kg	1	MIXED XYLENOL LIQUID	0.939 kg	2	PHOSPHOROUS YELLOW SOLID (P4)	0.087 kg
Export product	Qty.	Sl. No.	Import items	Qty.													
TRI XYLENYL PHOSPHATE(ADDITIVE FOR LUBRICATING OIL)	1 kg	1	MIXED XYLENOL LIQUID	0.939 kg													
		2	PHOSPHOROUS YELLOW SOLID (P4)	0.087 kg													

Case No.	30 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SHANKAR NUTRICON PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205001861AM21
RA File Number	562404000032 AM21
Licence No and	5610005989/19/11/2020

Date	
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. COA of import item from foreign supplier showing purity and impurity profile. ii. COA of export item showing purity and impurity profile. iii. Whether export item conform to any Pharmaceutical specifications for medicinal use. iv. Please indicate export and import quantity of Soya and Sunflower Lecithin separately in the Advance Authorization.	

Case No.	31 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	NEULAND LABORATORIES LTD.
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	018205001875AM21
RA File Number	092404000452 AM21
Licence No and Date	0910069497/19/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Diethyl-2,2,14,14-tetramethyl-8-oxopentadecanediote (Drug Intermediate of Bempedoic Acid)	1 kg	1	Ethyl isobutyrate	0.78 kg
		2	1-Bromo-5-chloropentane	1.10 kg

		3	Toluenesulfonylmethyl isocyanide	0.56 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	32 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00076701AM21
RA File Number	03AA04021304 AM21
Licence No and Date	0311001426/04/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. NC/3/MEET/Jul/202122/4 dated 15.07.2021. In view of above, the Committee decided to withdraw the case.	

Case No.	33 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	INCHEM LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00084155AM21
RA File Number	09AA04004523 AM21
Licence No and Date	0911000350/15/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. **NC/3/MEET/Jul/202122/4 dated 15.07.2021.**

In view of above, the Committee decided to **withdraw** the case.

Case No.	34 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	MAIVA PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00103221AM21
RA File Number	07AA04009852 AM21
Licence No and Date	0711000657/15/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. **NC/3/MEET/Jul/202122/4 dated 15.07.2021.**

In view of above, the Committee decided to **withdraw** the case.

Case No.	35 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	GLOBE CHEMIE
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00116704AM21
RA File Number	31AA04006841 AM21
Licence No and	3111000253/30/03/2021

Date	
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	36 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	MAIVA PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00008718AM22
RA File Number	07AA04011194 AM21
Licence No and Date	0711000869/09/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. NC/3/MEET/Jun/202122/2 dated 02.07.2021. In view of above, the Committee decided to withdraw the case.	

Case No.	37 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	CADILA HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00009477AM22
RA File Number	08AA04012364 AM21
Licence No and Date	0811001230/10/04/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. **NC/3/MEET/Jun/202122/2 dated 02.07.2021.**

In view of above, the Committee decided to **withdraw** the case.

Case No.	38 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	DEEPAK PHENOLICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00024975AM22
RA File Number	34AA04000433 AM22
Licence No and Date	3411000488/23/04/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	39 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	SAGA LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00045089AM22
RA File Number	08AA04003764 AM22
Licence No and Date	0811001516/18/05/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. **NC/3/MEET/Jun/202122/2 dated 02.07.2021.**

In view of above, the Committee decided to **withdraw** the case.

Case No.	40 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	SHIVAM ADDITIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00046134AM22
RA File Number	13AA04002353 AM22
Licence No and Date	1311000341/19/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. NC/3/MEET/Jun/202122/2 dated 02.07.2021.	
In view of above, the Committee decided to withdraw the case.	

Case No.	41 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00150724AM22

RA File Number	07AA04019266 AM22
Licence No and Date	0711001603/30/07/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	42 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	BALAJI SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00151178AM22
RA File Number	31AA04001432 AM22
Licence No and Date	3111000494/30/07/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	43 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00151180AM22
RA File Number	03AA04012474 AM22
Licence No and Date	0311005772/30/07/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Jan/202021/4 dated 12.02.2021** against advance authorization No. **0310836755 dt. 19.06.2020**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Telmisartan and Amlodipine Tablets 40/10mg / Each uncoated tablets contains : Telmisartan 40 mg(Telmisartan 40 mg equivalent to Telmisartan granules 67.36mg Amlodipine Besilate equivalent to Amlodipine USP 10mg Net wt of Telmisartan Granules is 466.805 Kgs.Net wt of Amlodipine Besilate is 70.620 Kgs.)	1 Number	1	Telmisartan Granules	68.034 mg
			2	Amlodipine Besilate	10.20 mg
2	Telmisartan and Amlodipine Tablets 80/10mg / Each uncoated tablets contains : Telmisartan 80 mg(Telmisartan 80 mg equivalent to Telmisartan granules 134.72mg Amlodipine Besilate equivalent to Amlodipine USP 10mg Net wt of Telmisartan Granules is 2517.917 Kgs. Net wt of Amlodipine Besilate is 190.460 Kgs.)	1 Number	3	Telmisartan Granules	136.07 mg
			4	Amlodipine Besilate	10.20 mg
3	Telmisartan and Amlodipine Tablets 40/5mg / Each uncoated tablets contains : Telmisartan 40 mg(Telmisartan 40 mg equivalent to Telmisartan granules 67.36mg Amlodipine Besilate equivalent to Amlodipine USP 5mg Net wt of Telmisartan Granules is 1471.142 Kgs. Net wt of Amlodipine Besilate is 111.280 Kgs.)	1 Number	5	Telmisartan Granules	68.034 mg
			6	Amlodipine Besilate	5.10 mg
4	Telmisartan and Amlodipine Tablets 80/5mg / Each uncoated tablets contains : Telmisartan 80 mg(Telmisartan 80 mg equivalent to Telmisartan granules 134.72mg Amlodipine Besilate equivalent to Amlodipine USP 5mg Net wt of Telmisartan Granules is 2517.917 Kgs. Net wt of Amlodipine Besilate is 95.230 Kgs.)	1 Number	7	Telmisartan Granules	136.07 mg
			8	Amlodipine Besilate	5.10 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	44 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	ABBOTT HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00151772AM22
RA File Number	03AA04042035 AM22
Licence No and Date	0311005777/31/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Fenofibrate Bulk Granulate	1 kg	1	Fenofibrate Micronized IH/Ph. Eur	0.3155 kg
		2	Hypromellose (2910, 3 cps) Ph. Eur	0.0625 kg
		3	Docusate Sodium Ph. Eur	0.0062 kg
		4	Sucrose Ph. Eur	0.3124 kg

		5	Sodium Lauril Sulfate Ph. Eur	0.0216 kg
		6	Lactose Monohydrate Ph. Eur	0.2804 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	45 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	INDOCO REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00151775AM22
RA File Number	03AA04057326 AM22
Licence No and Date	0311005778/31/07/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	46 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00151854AM22
RA File Number	03AA04012476 AM22

Licence No and Date	0311005784/01/08/2021
---------------------	-----------------------

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Jan/202021/4 dated 12.02.2021** against advance authorization No. **0310836755 dt. 19.06.2020**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Telmisartan and Amlodipine Tablets 40/10mg / Each uncoated tablets contains : Telmisartan 40 mg(Telmisartan 40 mg equivalent to Telmisartan granules 67.36mg Amlodipine Besilate equivalent to Amlodipine USP 10mg Net wt of Telmisartan Granules is 1598.453 Kgs. Net wt of Amlodipine Besilate is 241.820 Kgs.)	1 Number	1	Telmisartan Granules	68.034 mg
			2	Amlodipine Besilate	10.20 mg
2	Telmisartan and Amlodipine Tablets 80/10mg / Each uncoated tablets contains : Telmisartan 80 mg(Telmisartan 80 mg equivalent to Telmisartan granules 134.72mg Amlodipine Besilate equivalent to Amlodipine USP 10mg Net wt of Telmisartan Granules is 8614.670 Kgs. Net wt of Amlodipine Besilate is 651.630 Kgs.)	1 Number	3	Telmisartan Granules	136.07 mg
			4	Amlodipine Besilate	10.20 mg
3	Telmisartan and Amlodipine Tablets 40/5mg / Each uncoated tablets contains : Telmisartan 40 mg(Telmisartan 40 mg equivalent to Telmisartan granules 67.36mg Amlodipine Besilate equivalent to Amlodipine USP 5mg Net wt of Telmisartan Granules is 5028.761 Kgs. Net wt of Amlodipine Besilate is 380.385 Kgs.)		5	Telmisartan Granules	68.034 mg
			6	Amlodipine Besilate	5.10 mg
4	Telmisartan and Amlodipine Tablets 80/5mg / Each uncoated tablets contains : Telmisartan 80 mg(Telmisartan 80 mg equivalent to Telmisartan granules 134.72mg Amlodipine Besilate equivalent to Amlodipine USP 5mg Net wt of Telmisartan Granules is 8614.670 Kgs. Net wt of Amlodipine Besilate is 325.815 Kgs.)		7	Telmisartan Granules	136.07 mg
			8	Amlodipine Besilate	5.10 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	47 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	UNIMAX CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00151855AM22
RA File Number	03AA04054480 AM22
Licence No and Date	0311005785/01/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **4/82-ALC4/2018 dated 19/06/2018** against advance authorization No. **0310819057 dt. 09.02.2018**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ERYTHROMYCIN OXIME BASE ALTERNATE NAME (ERYTHROMYCIN A-9 OXIME))	1 kg	1	ERYTHROMYCIN THIOCYANATE	1.20 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	48 / NC/3/MEET/Jan/202122/13										
Case Status	Case Approved										
Party Name	SENTISS PHARMA PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022										
HQ File Number	HQRNORM APPLY 00152486AM22										
RA File Number	05AA04061893 AM22										
Licence No and Date	0511003964/02/08/2021										
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Jan/202021/4 dated 12/02/2021 against advance authorization No. 0510414103 dt. 04.05.2020, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Brinex / Brinex-M / Brinarga / Brinera (Brinzolamide Ophthalmic Suspension 1Percent) 5ml(Brinex / Brinex-M / Brinarga / Brinera (Brinzolamide Ophthalmic Suspension 1Percent) 5ml)</td><td>1 Vial</td><td>1</td><td>Brinzolamide</td><td>51.00 mg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.		Export product	Qty.	Sl. No.	Import items	Qty.	Brinex / Brinex-M / Brinarga / Brinera (Brinzolamide Ophthalmic Suspension 1Percent) 5ml(Brinex / Brinex-M / Brinarga / Brinera (Brinzolamide Ophthalmic Suspension 1Percent) 5ml)	1 Vial	1	Brinzolamide	51.00 mg
Export product	Qty.	Sl. No.	Import items	Qty.							
Brinex / Brinex-M / Brinarga / Brinera (Brinzolamide Ophthalmic Suspension 1Percent) 5ml(Brinex / Brinex-M / Brinarga / Brinera (Brinzolamide Ophthalmic Suspension 1Percent) 5ml)	1 Vial	1	Brinzolamide	51.00 mg							

Case No.	49 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	TOPNOTCH CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00151931AM22

RA File Number	03AA04052617 AM22
Licence No and Date	0311005794/02/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	50 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00152053AM22
RA File Number	34AA04005925 AM22
Licence No and Date	3411000923/02/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	51 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00152085AM22
RA File Number	34AA04005924 AM22
Licence No and Date	3411000924/02/08/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	52 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SPANSULES FORMULATIONS
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00152429AM22
RA File Number	09AA04008677 AM22
Licence No and Date	0911001300/02/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	53 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	ALKALI METALS LTD.
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00152742AM22
RA File Number	09AA04009415 AM22
Licence No and Date	0911001301/03/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	54 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	MONTAGE LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00153154AM22
RA File Number	08AA04019635 AM22
Licence No and Date	0811002200/03/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	55 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	FINE ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00153334AM22
RA File Number	03AA04058605 AM22
Licence No and Date	0311005851/03/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Molecular formula. ii. Structural formula.	

Molecular weight with catalogue of Export Product.

Case No.	56 / NC/3/MEET/Jan/202122/13													
Case Status	Case Approved													
Party Name	ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022													
HQ File Number	HQRNORM APPLY 00153854AM22													
RA File Number	03AA04059410 AM22													
Licence No and Date	0311005889/04/08/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 5/82-ALC4/2018 dated 25/07/2018 against advance authorization No. 0310816195 dt. 06.10.2017 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table border="1"><thead><tr><th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr></thead><tbody><tr><td>SECNIDAZOLE TASTE MASKED PELLETS</td><td>1 kg</td><td>1</td><td>SECNIDAZOLE IH</td><td>1.01 kg/ kg content in the export product as per DML</td></tr></tbody></table>					Export product	Qty.	Sl. No.	Import items	Qty.	SECNIDAZOLE TASTE MASKED PELLETS	1 kg	1	SECNIDAZOLE IH	1.01 kg/ kg content in the export product as per DML
Export product	Qty.	Sl. No.	Import items	Qty.										
SECNIDAZOLE TASTE MASKED PELLETS	1 kg	1	SECNIDAZOLE IH	1.01 kg/ kg content in the export product as per DML										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	57 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred

Party Name	ALEOR DERMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00154003AM22
RA File Number	34AA04004194 AM22
Licence No and Date	3411000938/04/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	58 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SCAN BIOTECH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00154224AM22
RA File Number	56AA04003167 AM22
Licence No and Date	5611000412/04/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	59 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00153478AM22

RA File Number	03AA04050763 AM22
Licence No and Date	0311005861/04/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	60 / NC/3/MEET/Jan/202122/13				
Case Status	Case Approved				
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022				
HQ File Number	HQRNORM APPLY 00153479AM22				
RA File Number	03AA04044498 AM22				
Licence No and Date	0311005862/04/08/2021				
Norms Committee Decision:					
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Aug/2021/22/7 dated 13/08/2021 against advance authorization No. 0310832013 dt. 04.10.2019 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					

	(ii) 503.80 Kgs (iii) 1801.02 Kgs)		3	SENTRY POLYOX WSR N80 FP NF	118.40 mg
2	Nifedipine Extended-Release Tablets 60mg. Each tablet contains (i) Sentry Polyox WSR Coagulant NF - 113.60 mg(ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 42.32 mg (iii) SENTRY POLYOX WSR N80 FP NF - 236.80 mg. Net content (i) 406 Kgs (ii) 151.25 Kgs (iii) 846.31 Kgs)	1 Number	4	SENTRY POLYOX WSR COAGULANT NF	113.60 mg
			5	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	42.32 mg
			6	SENTRY POLYOX WSR N80 FP NF	236.80 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	61 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	STANEX DRUGS AND CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00153599AM22
RA File Number	09AA04003901 AM22
Licence No and Date	0911001307/04/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	62 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved

Party Name	INTAS PHARMACEUTICALS LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022													
HQ File Number	HQRNORM APPLY 00153812AM22													
RA File Number	08AA04017921 AM22													
Licence No and Date	0811002234/04/08/2021													
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>BIVALIRUDIN FOR INJECTION 250 MG/VIAL (5ML VIAL)(EACH VIAL CONTAINS: BIVALIRUDIN 250 MG [IN WHICH ACTIVE INGREDIENT BIVALIRUDIN USED IS 13190.000 GRAMS])</td> <td>1 Number</td> <td>1</td> <td>Bivalirudin</td> <td>275 mg</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Qty.	Sl. No.	Import items	Qty.	BIVALIRUDIN FOR INJECTION 250 MG/VIAL (5ML VIAL)(EACH VIAL CONTAINS: BIVALIRUDIN 250 MG [IN WHICH ACTIVE INGREDIENT BIVALIRUDIN USED IS 13190.000 GRAMS])	1 Number	1	Bivalirudin	275 mg
Export product	Qty.	Sl. No.	Import items	Qty.										
BIVALIRUDIN FOR INJECTION 250 MG/VIAL (5ML VIAL)(EACH VIAL CONTAINS: BIVALIRUDIN 250 MG [IN WHICH ACTIVE INGREDIENT BIVALIRUDIN USED IS 13190.000 GRAMS])	1 Number	1	Bivalirudin	275 mg										

Case No.	63 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	DEEPAK PHENOLICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00154532AM22
RA File Number	342404000041 AM21
Licence No and Date	3411000939/05/08/2021

Norms Committee Decision:
Deferred for comments of TE.

Case No.	64 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00154546AM22
RA File Number	03AA04058773 AM22
Licence No and Date	0311005930/05/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents:	
i. Production / Consumption data duly certified by GST Authorities.	

Case No.	65 / NC/3/MEET/Jan/202122/13
Case Status	Case Rejected
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00154857AM22
RA File Number	52AA04012264 AM22
Licence No and Date	5211001107/05/08/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was observed that export product is not specific and too generic in nature. Hence, the Committee decided to **reject** the case.

Case No.	66 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SHITAL CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00154910AM22
RA File Number	34AA04006318 AM22
Licence No and Date	3411000943/05/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	67 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	EMMENNAR PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00155992AM22
RA File Number	26AA04001564 AM21
Licence No and Date	2611000214/06/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Dec/202122/12 dated 17/12/2021 against advance authorization No. 0911001258 dt. 23.07.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
S(+)-2-AMINO BUTYRAMIDE HYDROCHLORIDE	1 kg	1	PROPIONALDEHYDE	1.66 kg
		2	SODIUM CYANIDE	1.40 kg
		3	L(+) TARTARIC ACID	1.45 kg
		4	METHYLENE DICHLORIDE	1.12 kg
		5	ACETONE	1.795 kg
		6	METHANOL	1.39 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	68 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00155896AM22
RA File Number	03AA04059396 AM22
Licence No and Date	0311005991/06/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 5/82-ALC4/2018 dated 25/07/2018 against advance	

authorization No. **0310816195 dt. 06.10.2017**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
SECNIDAZOLE TASTE MASKED PELLETS	1 kg	1	SECNIDAZOLE IH	1.01 kg/ kg content in the export product as per DML.

RA concerned may take further necessary action as per above decision of NC.

Case No.	69 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	MAIVA PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00157001AM22
RA File Number	07AA04021708 AM22
Licence No and Date	0711001669/09/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Jun/202122/2 dated 02/07/2021** against advance authorization No. **0711000869 dt. 09.04.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl.	Export Product	Qty.	Sl. No.	Import items	Qty.
-----	----------------	------	---------	--------------	------

No.					
1	Bumetanide Injection USP 0.25mg for mL, 4mL fill in 5mL Vial(Bumetanide filled as bulk drug for 4mL Vial in 5mL Vial and capped with 13mm RFS -V-35 4416/50 GRY SIL3 WESTAR RS/SP02-R/S)	540000 Numbers	1	13mm RFS -V-35 4416/50 GRY SIL3 WESTAR RS/SP02-R/S	Relevant as per packing policy
2	Bumetanide Injection USP 0.25mg for mL, 10 mL Vial(Bumetanide filled as bulk drug for 10mL Vial and capped with 13mm RFS -V-35 4416/50 GRY SIL3 WESTAR RS/SP02-R/S)	450000 Numbers	2	13mm RFS -V-35 4416/50 GRY SIL3 WESTAR RS/SP02-R/S	Relevant as per packing policy
3	Famotidine Injection USP 10mg for mL, 2 mL Vial(Famotidine filled as bulk drug for 2mL Vial and capped with 13mm RFS -V-35 4416/50 GRY SIL3 WESTAR RS/SP02-R/S)	540000 Numbers	3	13mm RFS -V-35 4416/50 GRY SIL3 WESTAR RS/SP02-R/S	Relevant as per packing policy
RA concerned may take further necessary action as per above decision of NC.					

Case No.	70 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00157208AM22
RA File Number	03AA04061662 AM22
Licence No and Date	0311006047/09/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents:	

i. **Production / Consumption data duly certified by GST Authorities.**

Case No.	71 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00157298AM22
RA File Number	08AA04018596 AM22
Licence No and Date	0811002277/09/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Docetaxel	1 kg	1	Taxus Baccata	1340.00 kg
		2	1,5-bis[di isopropyl-(+)- 4'-phenyl-2'-azetidinone-3'-hydroxy-silyl]pentane	0.888 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	72 / NC/3/MEET/Jan/202122/13													
Case Status	Case Approved													
Party Name	INTAS PHARMACEUTICALS LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022													
HQ File Number	HQRNORM APPLY 00157355AM22													
RA File Number	08AA04018916 AM22													
Licence No and Date	0811002280/09/08/2021													
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>NALTREXONE HYDROCHLORIDE TABLETS 50 MG(EACH FILM COATED TABLET CONTAINS: NALTREXONE HYDROCHLORIDE PH. EUR. 50 MG [IN WHICH ACTIVE INGREDIENT NALTREXONE HYDROCHLORIDE USED IS 135.000 KGS.])</td> <td>1 Number</td> <td>1</td> <td>NALTREXONE HYDROCHLORIDE EP / BP / IP / USP / PH. EUR</td> <td>51.00 mg</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Qty.	Sl. No.	Import items	Qty.	NALTREXONE HYDROCHLORIDE TABLETS 50 MG(EACH FILM COATED TABLET CONTAINS: NALTREXONE HYDROCHLORIDE PH. EUR. 50 MG [IN WHICH ACTIVE INGREDIENT NALTREXONE HYDROCHLORIDE USED IS 135.000 KGS.])	1 Number	1	NALTREXONE HYDROCHLORIDE EP / BP / IP / USP / PH. EUR	51.00 mg
Export product	Qty.	Sl. No.	Import items	Qty.										
NALTREXONE HYDROCHLORIDE TABLETS 50 MG(EACH FILM COATED TABLET CONTAINS: NALTREXONE HYDROCHLORIDE PH. EUR. 50 MG [IN WHICH ACTIVE INGREDIENT NALTREXONE HYDROCHLORIDE USED IS 135.000 KGS.])	1 Number	1	NALTREXONE HYDROCHLORIDE EP / BP / IP / USP / PH. EUR	51.00 mg										

Case No.	73 / NC/3/MEET/Jan/202122/13			
Case Status	Case Deferred			
Party Name	AARTI DRUGS LIMITED			
Meeting Number	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022			

and Date	
HQ File Number	HQRNORM APPLY 00158859AM22
RA File Number	03AA04062552 AM22
Licence No and Date	0311006072/10/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents:

i. Production / Consumption data duly certified by GST Authorities.

Case No.	74 / NC/3/MEET/Jan/202122/13			
Case Status	Case Approved			
Party Name	ADCOCK INGRAM LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022			
HQ File Number	HQRNORM APPLY 00159124AM22			
RA File Number	07AA04022482 AM22			
Licence No and Date	0711001689/10/08/2021			

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Jun/202122/2 dated 02/07/2021** against advance authorization No. **0711000843 dt. 06.04.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
ACURATE TABLETS((Paracetamol 450mg+Doxylamine Succinate 5mg+Caffeine 30mg+Codeine Phosphate 10mg+Colour	6,00,00,000 Number	1	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	306 kg

Quinoline Yellow 2Mg) (Para -27000.000+Doxy-300.000+Caffeine-1800.000+Codeine-600.000+Colour-120.000Kgs)(No. of Tablets 60000000))		2	CAFFEINE ANHYDROUS BP2010/USP/EP/PH.EUR/BP	1836 kg
		3	CODEINE PHOSPHATE BP/USP/EP/PH.EUR	612 kg
		4	COLOUR QUINOLINE YELLOW CI 47005 (SPECTRACOL)	120 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	75 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	AMI ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00159245AM22
RA File Number	52AA04010432 AM22
Licence No and Date	5211001134/10/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 6/82-ALC4/2018 dated 26/07/2018 against advance authorization No. 0310811363 dt. 22.02.2017, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export Product	Qty.	Sl. No.	Import items	Qty.
Propyl Paraben	1 kg	1	Para Hydroxy Benzoic Acid	0.850 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	76 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	MEGHMANI NOVOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00160149AM22
RA File Number	08AA04019584 AM22
Licence No and Date	0811002298/11/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	77 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	ENCEE AROMATICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00161177AM22
RA File Number	32AA04016546 AM22

Licence No and Date	3211001412/12/08/2021			
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 10/82-ALC4/2018 dated 16.10.2018 against advance authorization No. 3210078439 dt. 02.04.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Secondary Butyl Quinoline	1 kg	1	Glycerine	2.748 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	78 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	AMI ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00161263AM22
RA File Number	52AA04010591 AM22
Licence No and Date	5211001166/12/08/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	79 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00161419AM22
RA File Number	03AA04060738 AM22
Licence No and Date	0311006129/13/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	80 / NC/3/MEET/Jan/202122/13			
Case Status	Case Approved			
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022			
HQ File Number	HQRNORM APPLY 00162232AM22			
RA File Number	03AA04062018 AM22			
Licence No and Date	0311006154/13/08/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Oct/202122/9 dated 15.10.2021 against advance authorization No. 0310823957 dt. 24.09.2018 and 0310811611 dt. 03.03.2017 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

TRIFLUOROMETHYL(TFM) PYRIDINE(SOLID)				
RA concerned may take further necessary action as per above decision of NC.				

Case No.	81 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00163778AM22
RA File Number	07AA04019274 AM22
Licence No and Date	0711001720/16/08/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	82 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	MILAN LABORATORIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00163823AM22
RA File Number	03AA04064805 AM22
Licence No and Date	0311006209/16/08/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	83 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SUNDYOTA NUMANDIS PROBIOCEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00163360AM22
RA File Number	08AA04021121 AM22
Licence No and Date	0811002324/16/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	84 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	MEHK CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00163371AM22
RA File Number	03AA04061020 AM22
Licence No and Date	0311006197/16/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	85 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	KLJ PLASTICIZERS LIMITED.
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00163767AM22
RA File Number	05AA04069779 AM22
Licence No and Date	0511004139/16/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Jan/202021/4 dated 12.02.2021** against advance authorization No. **0510413496 dt. 31.01.2020**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
TRI ETHYL CITRATE (TEC)(TRI ETHYL CITRATE (TEC) (PACKED IN 400 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (3,400.000 KGS. WITHOUT WASTAGE)) (EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 250.000 KGS.)	1 kg	1	CITRIC ACID	0.726 kg
		2	DENATURED ETHYL ALCOHOL	0.526 kg
		3	HDPE GRANULES (TOTAL WEIGHT = 3,570.000 KGS.)	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	86 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	HARMAN FINOCHEM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00164102AM22
RA File Number	03AA04065031 AM22
Licence No and Date	0311006216/17/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	87 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00164145AM22
RA File Number	34AA04006527 AM22
Licence No and Date	3411000984/17/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	88 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred

Party Name	RAJASTHAN ANTIBIOTICS LTD
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00165816AM22
RA File Number	05AA04070414 AM22
Licence No and Date	0511004197/18/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	89 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00164975AM22
RA File Number	34AA04006491 AM22
Licence No and Date	3411000985/18/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	90 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	ANTILA LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00165364AM22

RA File Number	08AA04018980 AM22
Licence No and Date	0811002348/18/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	91 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00165403AM22
RA File Number	05AA04062260 AM22
Licence No and Date	0511004178/18/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	92 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00165623AM22
RA File Number	05AA04070539 AM22
Licence No and Date	0511004189/18/08/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import Items	Qty. (for 1 Number, 100 ml Bottle)
1	Nurofen For Children Orange	1 Number	1	Ibuprofen	2.10 gram
			2	Tween 80 (Polysorbate 80)	0.01 gram
			3	Glycerine	12.616 gram
			4	Lycasin 80/55 (Maltotol)	46.30 gram
			5	Sodium Saccharin 40/80	0.20 gram
			6	Citric Acid Monohydrate	0.40 gram
			7	Tri Sodium Citrate Dihydrate	0.509 gram
			8	Xanthan Gum	0.75 gram
			9	Sodium Chloride	0.11 gram
			10	Orange flavour	0.25 gram
			11	Domiphen Bromide (BP)	0.01 gram

			12	987 PP28mm M-LOC H&A White T/E	Relevant as per packing policy
			13	A001 5ML Syringe	
			14	0195 NRFN SYRNG PLG	
			15	Pet Bottle	
2	Nurofen For Children Strawberry	1 Number	16	Ibuprofen	2.10 gram
			17	Tween 80 (Polysorbate 80)	0.01 gram
			18	Glycerine	12.616 gram
			19	Lycasin 80/55 (Maltotol)	46.30 gram
			20	Sodium Saccharin 40/80	0.20 gram
			21	Citric Acid Monohydrate	0.40 gram
			22	Tri Sodium Citrate Dihydrate	0.509 gram
			23	Xanthan Gum	0.75 gram
			24	Sodium Chloride	0.11 gram

			25	Straw flav KOSHER PHL-142134	0.25 gram
			26	Domiphen Bromide (BP)	0.01 gram
			27	987 PP28mm M-LOC H&A White T/E	Relevant as per packing policy
			28	A001 5ML Syringe	
			29	0195 NRFN SYRNG PLG	
			30	Pet Bottle	

RA concerned may take further necessary action as per above decision of NC.

Case No.	93 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	TINA ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00166156AM22
RA File Number	05AA04068021 AM22
Licence No and Date	0511004203/19/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Jan/202021/4 dated 12.02.2021 against advance authorization No. 0510409855 dt. 06.03.2019 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever	

is less:

Export product	Qty.	Sl. No.	Import items	Qty.
TRI XYLENYL PHOSPHATE (ADDITIVE FOR LUBRICATING OIL)	1 kg	1	MIXED XYLENYL	0.939 kg
		2	PHOSPHOROUS	0.087 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	94 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00168069AM22
RA File Number	03AA04065122 AM22
Licence No and Date	0311006313/21/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents:	
i. Production / Consumption data duly certified by GST Authorities.	

Case No.	95 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00168137AM22
RA File Number	03AA04063825 AM22
Licence No and Date	0311006317/22/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Description of import item No. 2 and 3 may be furnished as per their chemical name. ii. Copy of Master Batch Formula indicating net content of each import item in the export alongwith wastage claimed.	

Case No.	96 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00168138AM22
RA File Number	03AA04060052 AM22
Licence No and Date	0311006318/22/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm:	

- i. **Description of all Excipients shown in items to be imported may be furnished as per their chemical name.**
- ii. **Details of Packaging Material may be furnished.**
- iii. **Copy of Master Batch Formula for all export items indicating net content of inputs in each export.**

Case No.	97 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00168174AM22
RA File Number	03AA04065311 AM22
Licence No and Date	0311006321/22/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents: i. Production / Consumption data duly certified by GST Authorities.	

Case No.	98 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	HONOUR LAB LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00168774AM22
RA File Number	09AA04010336 AM22
Licence No and Date	0911001387/23/08/2021

Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	99 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	HONOUR LAB LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00168782AM22
RA File Number	09AA04010554 AM22
Licence No and Date	0911001389/23/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
TILORONE DIHYDROCHLORIDE	1 kg	1	2,7-DIHYDROXY FLUOREN-9-ONE	0.686 kg
		2	2-DIETHYLE AMINO ETHYL CHLORIDE HCL	1.430 kg
		3	TETRA BUTYL AMMONIUM BROMIDE	0.686 kg
		4	METHONOL	2.36 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	100 / NC/3/MEET/Jan/202122/13													
Case Status	Case Approved													
Party Name	RUMIT LIFE CARE													
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022													
HQ File Number	HQRNORM APPLY 00168789AM22													
RA File Number	03AA04064832 AM22													
Licence No and Date	0311006361/23/08/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table border="1"><thead><tr><th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr></thead><tbody><tr><td>Betamethasone Dipropionate</td><td>1 kg</td><td>1</td><td>Betamethasone 17 Propionate</td><td>0.94 kg</td></tr></tbody></table>					Export product	Qty.	Sl. No.	Import items	Qty.	Betamethasone Dipropionate	1 kg	1	Betamethasone 17 Propionate	0.94 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Betamethasone Dipropionate	1 kg	1	Betamethasone 17 Propionate	0.94 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	101 / NC/3/MEET/Jan/202122/13			
Case Status	Case Approved			
Party Name	HONOUR LAB LIMITED			

Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00168849AM22
RA File Number	09AA04008246 AM22
Licence No and Date	0911001391/23/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Oct/202122/10 dated 12/11/2021** against advance authorization No. **0910069433 dt. 03.11.2020**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
(1R,2S,5R)-2-Isopropyl-5-methylcyclohexyl-(2R,5S)-5-(4-amino-2-oxopyrimidin-1-(2H)-yl)-1,3-oxathiolane-2-carboxylate.((1R,2S,5R)-2-Isopropyl-5-methylcyclohexyl-(2R,5S)-5-(4-amino-2-oxopyrimidin-1-(2H)-yl)-1,3-oxathiolane-2-carboxylate. (OR) Cyclohexyl Ester (PE) (OR) Cyclohexyl Ester HN)	200000 kg	1	N,N-Dimethyl formamide	56,000 kg
		2	Hexamethyl disilazane	1,41,600 kg
		3	Cytosine	86800 kg
		4	Triphosgene	1,00,000 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	102 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022

and Date	
HQ File Number	HQRNORM APPLY 00168909AM22
RA File Number	31AA04024928 AM22
Licence No and Date	3111000540/23/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	103 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	MANGALAM ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00169050AM22
RA File Number	03AA04027384 AM22
Licence No and Date	0311006375/23/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	104 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	HETERO LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00168531AM22
RA File Number	09AA04007986 AM22
Licence No and	0911001382/23/08/2021

Date

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
(2R-cis)-5-(4-amino-1,2-dihydro-2-oxo-1-pyrimidinyl)-1,3-oxathiolane-2-carboxylic acid(2S,5R)-methyl ester	1 kg	1	Glyoxylic acid 50%	0.743 kg
		2	Sodium bisulphite	0.60 kg
		3	2,5-dihydroxy-1,4-dithiane	0.325 kg
		4	Triethyl amine	0.034 kg
		5	Dimethyl formamide	0.26 kg
		6	Hexamethyl disilazane	0.509 kg
		7	Methane sulponic acid	0.010 kg
		8	Cytosine	0.428 kg
		9	N-Hexane	1.74 kg
		10	Toluene	2.60 kg
		11	Methylene chloride	2.18 kg

		12	L-Menthol	0.736 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	105 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	LITMUS ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00169051AM22
RA File Number	03AA04044240 AM22
Licence No and Date	0311006376/23/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	106 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	VISION DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00168536AM22
RA File Number	09AA04009461 AM22
Licence No and Date	0911001383/23/08/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **7/82-ALC4/2020 dated 04/12/2020** against advance authorization No. **0910069017 dt. 04.08.2020**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Homo Veratronictrile (HVN) (Intermediate)	1 kg	1	Veratrole	1.231 kg
		2	Paraformaldehyde (37%)	0.423 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	107 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00169090AM22
RA File Number	03AA04060785 AM22
Licence No and Date	0311006386/24/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

- i. **Description of all Excipients shown in items to be imported may be furnished as per their chemical name.**
- ii. **Details of Packaging Material may be furnished.**

iii. Copy of Master Batch Formula for all export items indicating net content of inputs in each export.

Case No.	108 / NC/3/MEET/Jan/202122/13				
Case Status	Case Approved				
Party Name	MAIVA PHARMA PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022				
HQ File Number	HQRNORM APPLY 00169282AM22				
RA File Number	07AA04024525 AM22				
Licence No and Date	0711001753/24/08/2021				
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Export product		Qty.	Sl. No.	Import items	Qty.
STERILE WATER FOR INJECTION 10ML VIAL		1 Number	1	10ML 23 0X55 5MM 13AS 3X EMPTY VIALS T2710W02BP	Relevant as per packing policy
RA concerned may take further necessary action as per above decision of NC.					

Case No.	109 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved

Party Name	HONOUR LAB LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022																
HQ File Number	HQRNORM APPLY 00169367AM22																
RA File Number	09AA04010045 AM22																
Licence No and Date	0911001405/24/08/2021																
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Olmesartan Medoximil</td> <td rowspan="2">1 kg</td> <td>1</td> <td>Ethyl 4-(2-Hydroxypropan-2-yl)-2-Propyl-1H-Imidazole-5-Carboxylate</td> <td>0.70 kg</td> </tr> <tr> <td>2</td> <td>1-(triphenylmethyl)-5-[4-(bromomethylbiphenyl) -2-yl] tetrazole</td> <td>1.35 kg</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Qty.	Sl. No.	Import items	Qty.	Olmesartan Medoximil	1 kg	1	Ethyl 4-(2-Hydroxypropan-2-yl)-2-Propyl-1H-Imidazole-5-Carboxylate	0.70 kg	2	1-(triphenylmethyl)-5-[4-(bromomethylbiphenyl) -2-yl] tetrazole	1.35 kg
Export product	Qty.	Sl. No.	Import items	Qty.													
Olmesartan Medoximil	1 kg	1	Ethyl 4-(2-Hydroxypropan-2-yl)-2-Propyl-1H-Imidazole-5-Carboxylate	0.70 kg													
		2	1-(triphenylmethyl)-5-[4-(bromomethylbiphenyl) -2-yl] tetrazole	1.35 kg													

Case No.	110 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	HONOUR LAB LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00169369AM22
RA File Number	09AA04010338 AM22
Licence No and Date	0911001406/24/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Gemifloxacin Mesylate	1 kg	1	Glycine Ethyl-Ester Hydro Chloride	0.967 kg
		2	3-Cyano 2,6-Dichloro-5-Fluoro Pyridine (DCFPC)	0.834 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	111 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00169713AM22
RA File Number	08AA04018649 AM22
Licence No and Date	0811002384/24/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Paclitaxel Ph.Eur.	1 kg	1	Taxus Baccata	1594.00 kg
		2	1,5-bis[di isopropyl-(+)- 4'-phenyl-2'-azetidinone-3'-hydroxy-silyl]pentane	1.87 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	112 / NC/3/MEET/Jan/202122/13			
Case Status	Case Approved			
Party Name	TIDE INDUSTRIES			
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022			
HQ File Number	HQRNORM APPLY 00169793AM22			
RA File Number	34AA04006759 AM22			
Licence No and Date	3411001004/24/08/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Jan/202021/4 dated 12.02.2021 against advance authorization No. 3410045044 dt. 11.04.2019 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

L-Rose Oxide (4-Methyl-2-(2-Methylprop-1-enyl)oxane	1 kg	1	L-Citronellol	3.269 kg
--	------	---	---------------	----------

RA concerned may take further necessary action as per above decision of NC.

Case No.	113 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00169932AM22
RA File Number	03AA04069290 AM22
Licence No and Date	0311006414/24/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents: i. Production / Consumption data duly certified by GST Authorities.	

Case No.	114 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	JEEVAN CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022

HQ File Number	HQRNORM APPLY 00169089AM22													
RA File Number	03AA04067125 AM22													
Licence No and Date	0311006385/24/08/2021													
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> <tr> <td>ETHYLHEXYLGLYCERIN 99 percent min</td> <td>1 kg</td> <td>1</td> <td>2 ETHYL HEXYL GLYCIDYL ETHER</td> <td>1.22 kg</td> </tr> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	ETHYLHEXYLGLYCERIN 99 percent min	1 kg	1	2 ETHYL HEXYL GLYCIDYL ETHER	1.22 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
ETHYLHEXYLGLYCERIN 99 percent min	1 kg	1	2 ETHYL HEXYL GLYCIDYL ETHER	1.22 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	115 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	BENZO CHEM INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00169946AM22
RA File Number	03AA04066953 AM22
Licence No and Date	0311006419/25/08/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	116 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SI GROUP - INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00170117AM22
RA File Number	03AA04063156 AM22
Licence No and Date	0311006435/25/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	117 / NC/3/MEET/Jan/202122/13			
Case Status	Case Approved			
Party Name	HONOUR LAB LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022			
HQ File Number	HQRNORM APPLY 00170140AM22			
RA File Number	09AA04010047 AM22			
Licence No and Date	0911001421/25/08/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

UMIFENOVIR MONOHYDRATE	HYDROCHLORIDE	1 kg	1	Ethyl-5-hydroxy-1,2-dimethyl-1H-indole-3-carboxylate	1.77 kg
RA concerned may take further necessary action as per above decision of NC.					

Case No.	118 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00170350AM22
RA File Number	03AA04069090 AM22
Licence No and Date	0311006443/25/08/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	119 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00170357AM22
RA File Number	03AA04069088 AM22
Licence No and Date	0311006444/25/08/2021

Norms Committee Decision:
Deferred for comments of TE.

Case No.	120 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00170502AM22
RA File Number	08AA04022482 AM22
Licence No and Date	0811002393/25/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	121 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00169945AM22
RA File Number	03AA04055267 AM22
Licence No and Date	0311006418/25/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	

- i. **Description of all Excipients shown in items to be imported may be furnished as per their chemical name.**
- ii. **Details of Packaging Material may be furnished.**
- iii. **Copy of Master Batch Formula for all export items indicating net content of inputs in each export.**

Case No.	122 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	BENZO CHEM INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00171413AM22
RA File Number	50AA04002705 AM22
Licence No and Date	0311006477/26/08/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	123 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00171488AM22
RA File Number	09AA04010486 AM22
Licence No and Date	0911001433/26/08/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Oct/202122/10 dated 12/11/2021** against advance authorization No. **0910069419 dt. 02.11.2020**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Milrinone Lactate in 5 percent Dextrose Injection 20mg/100ml, (200 mcg (0.2mg) per ml) 100ml Infusion Bag(Composition: Each ml contains: Milrinone Lactate equivalent to Milrinone USP 0.2mg, Lactic acid USP 0.282mg, dextrose hydrous USP 54.3mg, Sodium Hydroxide USP q.s to adjust ph, Lactic acid USP q.s to adjust ph, Water for Injection USP q.s to 1ml)	1 Number	1	Milrinone	21.00 mg
			2	Twist off Port Stoppers	Relevant as per packing policy
2	Milrinone Lactate in 5 percent Dextrose Injection 40mg/200ml, (200 mcg (0.2mg) per ml) 200ml Infusion Bag(Each ml contains: Milrinone Lactate equivalent to Milrinone USP 0.2mg, Lactic acid USP 0.282mg, Dextrose Hydrous USP 54.3mg, Sodium Hydroxide USP q.s to adjust ph, Lactic acid USP q.s to adjust ph, Water for Injection USP q.s to 1ml)	1 Number	3	Milrinone	42.00 mg
			4	Twist off Port Stoppers	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	124 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	HARMONY ORGANICS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00171602AM22
RA File Number	31AA04024595 AM22
Licence No and	3111000549/26/08/2021

Date	
Norms Committee Decision: Deferred for comments of TE.	

Case No.	125 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	BALAJI SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00171241AM22
RA File Number	31AA04025740 AM22
Licence No and Date	3111000548/26/08/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	126 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	CADILA HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00171310AM22
RA File Number	08AA04022255 AM22
Licence No and Date	0811002414/26/08/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	127 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SUPREET CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00172393AM22
RA File Number	52AA04014297 AM22
Licence No and Date	5211001238/27/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. COA of import item from foreign supplier. ii. COA of Export item. iii. Process description.	

Case No.	128 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	OSMED FORMULATIONS PVT. LTD.,
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00172452AM22
RA File Number	56AA04003575 AM22
Licence No and Date	5611000465/27/08/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	129 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	IPCA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00172940AM22
RA File Number	03AA04051423 AM22
Licence No and Date	0311006518/28/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	130 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00173288AM22
RA File Number	03AA04074480 AM22
Licence No and Date	0311006526/29/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents:	

i. Production / Consumption data duly certified by GST Authorities.

Case No.	131 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	DR.REDDY'S LABORATORIES LTD
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00173524AM22
RA File Number	09AA04010645 AM22
Licence No and Date	0911001444/30/08/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	132 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SRIAM LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00173574AM22
RA File Number	09AA04010955 AM22
Licence No and Date	0911001455/30/08/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	133 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	BALAJI SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00173361AM22
RA File Number	31AA04025739 AM22
Licence No and Date	3111000553/30/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	134 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00174053AM22
RA File Number	08AA04023464 AM22
Licence No and Date	0811002450/31/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
NALTREXONE HYDROCHLORIDE TABLETS 50 MG(EACH FILM COATED TABLET CONTAINS: NALTREXONE HYDROCHLORIDE PH. EUR. 50 MG [IN WHICH ACTIVE INGREDIENT NALTREXONE HYDROCHLORIDE USED IS 39.000 KGS.])	1 Number	1	NALTREXONE HYDROCHLORIDE EP / BP / IP / USP / PH. EUR	51.00 mg / Tablet
RA concerned may take further necessary action as per above decision of NC.				

Case No.	135 / NC/3/MEET/Jan/202122/13				
Case Status	Case Approved				
Party Name	VERGO PHARMA RESEARCH LABORATORIES PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022				
HQ File Number	HQRNORM APPLY 00174577AM22				
RA File Number	03AA04066488 AM22				
Licence No and Date	0311006599/01/09/2021				
Norms Committee Decision:					
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.

1	Alverine Citrate 120mg Hard Capsules	1 Number	1	Alverine Citrate	122.40 mg / Capsule
2	Alverine Citrate 60mg Hard Capsules	1 Number	2	Alverine Citrate	61.20 mg / Capsule

RA concerned may take further necessary action as per above decision of NC.

Case No.	136 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	VERGO PHARMA RESEARCH LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00174578AM22
RA File Number	03AA04066551 AM22
Licence No and Date	0311006600/01/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Jan/202021/4 dated 12/02/2021** against advance authorization No. **0310835417 dt. 17.03.2020**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Items	Qty
MEBEVERINE HYDROCHLORIDE 135MG FILM COATED TABLETS	1 Number	1	MEBEVERINE HYDROCHLORIDE	137.70 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	137 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00174957AM22
RA File Number	31AA04025974 AM22
Licence No and Date	3111000556/01/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Acetyl Anisole (4 Methoxy Acetophenone)	1 kg	1	Phenol	0.72 kg
		2	Methanol	0.276 kg
		3	Acetic Anhydride PURITY 99 Percentage	0.755 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	138 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00175282AM22
RA File Number	03AA04068130 AM22
Licence No and Date	0311006626/01/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. All excipients should be given in chemical name. ii. Details of Packaging Material. Copy of Master Batch Formula for each export item showing Net content of each input in export item and wastage claimed.	

Case No.	139 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	ALEOR DERMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00175833AM22
RA File Number	34AA04005756 AM22
Licence No and Date	3411001056/02/09/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	140 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	DEEPAK PHENOLICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00175852AM22
RA File Number	34AA04006370 AM22
Licence No and Date	3411000952/02/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	141 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	BHARAT PARENTERALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00175489AM22
RA File Number	34AA04006862 AM22
Licence No and Date	3411001052/02/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	142 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	UNIMAX CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00176177AM22
RA File Number	03AA04077623 AM22
Licence No and Date	0311006660/03/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	143 / NC/3/MEET/Jan/202122/13			
Case Status	Case Approved			
Party Name	HONOUR LAB LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022			
HQ File Number	HQRNORM APPLY 00176303AM22			
RA File Number	09AA04010932 AM22			
Licence No and Date	0911001485/03/09/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

		2	3-Cyano 2,6-Dichloro-5-Fluoro Pyridine (DCFPC)	0.834 kg
--	--	---	--	----------

RA concerned may take further necessary action as per above decision of NC.

Case No.	144 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	OPTIMUS DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00176436AM22
RA File Number	09AA04010830 AM22
Licence No and Date	0911001493/03/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Percentage yield on molar basis for each step. ii. Production / Consumption data duly certified by GST Authorities. End – use of export item.	

Case No.	145 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022

and Date	
HQ File Number	HQRNORM APPLY 00176504AM22
RA File Number	31AA04025900 AM22
Licence No and Date	3111000564/03/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	146 / NC/3/MEET/Jan/202122/13													
Case Status	Case Approved													
Party Name	TRANSPEK INDUSTRY LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022													
HQ File Number	HQRNORM APPLY 00177367AM22													
RA File Number	34AA04006865 AM22													
Licence No and Date	3411001062/06/09/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 1/82-ALC4/2019 dated 03.06.2019 against advance authorization No. 3410044409 dt. 09.08.2018 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>2-ETHYL HEXANOYL CHLORIDE</td><td>1 kg</td><td>1</td><td>2 ETHYL HEXANOIC ACID</td><td>0.952 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	2-ETHYL HEXANOYL CHLORIDE	1 kg	1	2 ETHYL HEXANOIC ACID	0.952 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
2-ETHYL HEXANOYL CHLORIDE	1 kg	1	2 ETHYL HEXANOIC ACID	0.952 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	147 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SRINI PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00177439AM22
RA File Number	09AA04011018 AM22
Licence No and Date	0911001497/06/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	148 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	CADILA HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00177562AM22
RA File Number	08AA04023793 AM22
Licence No and Date	0811002515/06/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	149 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00177709AM22
RA File Number	05AA04075717 AM22
Licence No and Date	0511004534/06/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Budesonide Suspension For Inhalation , 0.125 mg / ml 2ml Ampoule) (Each ml contains Budesonide 0.125 mg((Equivalent to 0.055 Kg of Bulk Drug))	220000 Number	1	Budesonide	0.05775 kg
2	Budesonide Suspension For Inhalation , 0.25 mg / ml (2 ml Ampoule) (Each ml contains Budesonide 0.250 mg ((Equivalent to 2.970 Kg. of Bulk Drug))	5940000 Number	1	Budesonide	3.1185 kg
3	Budesonide Suspension For Inhalation , 0.5 mg / ml (2 ml Ampoule) (Each ml contains Budesonide 0.5 mg((Equivalent to 4.400 Kg. of Bulk Drug) Total Bulk Drug Qty. 7.425 Kg.)	4400000 Number	1	Budesonide	4.62 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	150 / NC/3/MEET/Jan/202122/13													
Case Status	Case Approved													
Party Name	INTAS PHARMACEUTICALS LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022													
HQ File Number	HQRNORM APPLY 00177855AM22													
RA File Number	08AA04025507 AM22													
Licence No and Date	0811002517/06/09/2021													
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>BIVALIRUDIN FOR INJECTION 250 MG/VIAL (5ML VIAL)(EACH VIAL CONTAINS: BIVALIRUDIN 250 MG [IN WHICH ACTIVE INGREDIENT BIVALIRUDIN USED IS 14705.000 GRAMS])</td> <td>58820 Number</td> <td>1</td> <td>BIVALIRUDIN</td> <td>16175.50 gram</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Qty.	Sl. No.	Import items	Qty.	BIVALIRUDIN FOR INJECTION 250 MG/VIAL (5ML VIAL)(EACH VIAL CONTAINS: BIVALIRUDIN 250 MG [IN WHICH ACTIVE INGREDIENT BIVALIRUDIN USED IS 14705.000 GRAMS])	58820 Number	1	BIVALIRUDIN	16175.50 gram
Export product	Qty.	Sl. No.	Import items	Qty.										
BIVALIRUDIN FOR INJECTION 250 MG/VIAL (5ML VIAL)(EACH VIAL CONTAINS: BIVALIRUDIN 250 MG [IN WHICH ACTIVE INGREDIENT BIVALIRUDIN USED IS 14705.000 GRAMS])	58820 Number	1	BIVALIRUDIN	16175.50 gram										

Case No.	151 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SRF LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00177945AM22
RA File Number	05AA04070230 AM22
Licence No and Date	0511004557/06/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	152 / NC/3/MEET/Jan/202122/13			
Case Status	Case Approved			
Party Name	INTAS PHARMACEUTICALS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022			
HQ File Number	HQRNORM APPLY 00177145AM22			
RA File Number	08AA04022429 AM22			
Licence No and Date	0811002501/06/09/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
BIVALIRUDIN FOR INJECTION 250 MG/VIAL (5ML VIAL)(EACH VIAL CONTAINS: BIVALIRUDIN 250 MG [IN WHICH ACTIVE INGREDIENT BIVALIRUDIN USED IS 3720.000 GRAMS])	14880 Number	1	BIVALIRUDIN	4092.00 gram

RA concerned may take further necessary action as per above decision of NC.

Case No.	153 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00177182AM22
RA File Number	05AA04076110 AM22
Licence No and Date	0511004515/06/09/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	154 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00178977AM22
RA File Number	08AA04026034 AM22
Licence No and Date	0811002528/07/09/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	155 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	DORF-KETAL CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00178330AM22
RA File Number	03AA04067379 AM22
Licence No and Date	0311006748/07/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	156 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00178872AM22
RA File Number	34AA04007161 AM22
Licence No and Date	3411001079/07/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	157 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	BENZO CHEM INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00179282AM22
RA File Number	03AA04080758 AM22
Licence No and Date	0311006784/08/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	158 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00179705AM22
RA File Number	05AA04071036 AM22
Licence No and Date	0511004601/08/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	159 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022

and Date	
HQ File Number	HQRNORM APPLY 00179714AM22
RA File Number	03AA04074695 AM22
Licence No and Date	0311006805/08/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Description of all Excipients shown in items to be imported may be furnished as per their chemical name. ii. Details of Packaging Material may be furnished. iii. Copy of Master Batch Formula for all export items indicating net content of inputs in each export.	

Case No.	160 / NC/3/MEET/Jan/202122/13			
Case Status	Case Approved			
Party Name	EMCURE PHARMACEUTICALS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022			
HQ File Number	HQRNORM APPLY 00179720AM22			
RA File Number	31AA04026637 AM22			
Licence No and Date	3111000570/08/09/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 15/82-ALC4/2018 dated 22/03/2019 against advance authorization No. 3110067194 dt. 10.10.2018 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

CIPROBIOTIC FORTE [CIPROFLOXACIN TABLETS 500 MG](EACH FILM COATED TABLET CONTAIN : CIPROFLOXACIN HYDROCHLORIDE USP EQUIVALENT TO CIPROFLOXACIN 500 MG [NET WEIGHT 2663.25 KG])	1 Number	1.	CIPROFLOXACIN HYDROCHLORIDE USP	555.00mg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	161 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	DHANUKA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00180144AM22
RA File Number	05AA04077131 AM22
Licence No and Date	0511004616/08/09/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	162 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	DHANUKA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022

HQ File Number	HQRNORM APPLY 00180145AM22
RA File Number	05AA04077016 AM22
Licence No and Date	0511004617/08/09/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	163 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	DHANUKA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00180146AM22
RA File Number	05AA04073979 AM22
Licence No and Date	0511004618/08/09/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	164 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	HONOUR LAB LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00180405AM22
RA File Number	09AA04012030 AM22
Licence No and Date	0911001527/09/09/2021

Norms Committee Decision:

Deferred for comments of TE.

Case No.	165 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	REYAANSH HEALTHCARE
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00180436AM22
RA File Number	03AA04081342 AM22
Licence No and Date	0311006829/09/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Aug/202122/7 dated 13/08/2021** against advance authorization No. **0310826282 dt. 10.01.2019**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	SELAMECTIN(6 PERCENT SPOT ON 0.25 ML TUBE)	100 Number	1	SELAMECTIN	1.53 gram
2	SELAMECTIN(6 PERCENT SPOT ON 0.50 ML TUBE)	100 Number	1	SELAMECTIN	3.06 gram
3	SELAMECTIN(6 PERCENT SPOT ON 0.75 ML TUBE)	100 Number	1	SELAMECTIN	4.59 gram
4	SELAMECTIN(6 PERCENT SPOT ON 1 ML TUBE)	100 Number	1	SELAMECTIN	6.12 gram

5	SELAMECTIN(6 PERCENT SPOT ON 2 ML TUBE)	100 Number	1	SELAMECTIN	12.24 gram
6	SELAMECTIN(6 PERCENT SPOT ON 4 ML TUBE)	100 Number	1	SELAMECTIN	24.48 gram

RA concerned may take further necessary action as per above decision of NC.

Case No.	166 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	MAKCUR LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00181385AM22
RA File Number	08AA04024263 AM22
Licence No and Date	0811002550/10/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	167 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	BIOMATRIX HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00181484AM22
RA File Number	08AA04023562 AM22

Licence No and Date	0811002557/10/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	168 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00181607AM22
RA File Number	05AA04061713 AM22
Licence No and Date	0511004657/10/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	169 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00181671AM22
RA File Number	34AA04006805 AM22
Licence No and Date	3411001099/10/09/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	170 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00181768AM22
RA File Number	03AA04010926 AM22
Licence No and Date	0311006852/10/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
 i. Description of all Excipients shown in items to be imported may be furnished as per their chemical name.	
ii. Details of Packaging Material may be furnished.	
iii. Copy of Master Batch Formula for all export items indicating net content of inputs in each export.	

Case No.	171 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00182220AM22
RA File Number	03AA04081999 AM22
Licence No and Date	0311006854/11/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Oct/202122/9 dated 15.10.2021** against advance authorization No. **0310823957 dt. 24.09.2018 and 0310811611 dt. 03.03.2017**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
2-Amino-3-Chloro-5-Trifluoromethyl(TFM) Pyridine	1 kg	1	2,3-Dichloro-5-Trifluoromethyl Pyridine 98 Percent min	1.20 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	172 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00183041AM22
RA File Number	03AA04090257 AM22
Licence No and Date	0311006909/13/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	173 / NC/3/MEET/Jan/202122/13
----------	-------------------------------

Case Status	Case Approved
Party Name	INDOCO REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00183067AM22
RA File Number	03AA04085131 AM22
Licence No and Date	0311006912/13/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Oct/202122/9 dated 15/10/2021** against advance authorization No. **0310837582 dt. 10.08.2020**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin and Dexamethasone Suspension USP (0.3 / 0.1 percentage) 7.5ml Bottle.((Each ml Contains: CIPROFLOXACIN HYDROCHLORIDE EQU TO CIPROFLOXACIN BASE 3mg and DEXAMETHASONE 1mg per bottle of 7.5ml) (Each 7.5 ml Contains: Ciprofloxacin 22.5mg & Dexamethasone 7.5 mg) Net wt. Ciprofloxacin HCL 15.750kgs & Dexamethasone 5.250kgs)	700000 Number	1	Ciprofloxacin HCL	18.1125.kg
		2	Dexamethasone	5.5125 kg
		3	Ear Drop Bottle	Relevant as per packing policy
		4	Ear Drop Caps	Relevant as per packing policy
		5	Ear Drop Insert	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	174 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	DHANUKA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00183913AM22
RA File Number	05AA04078246 AM22
Licence No and Date	0511004729/14/09/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	175 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00184798AM22
RA File Number	03AA04091486 AM22
Licence No and Date	0311007000/15/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for Personal Hearing before Norms Committee alongwith following information / documents: i. Production / Consumption data duly certified by GST Authorities.	

Case No.	176 / NC/3/MEET/Jan/202122/13
----------	-------------------------------

Case Status	Case Deferred
Party Name	DIAMINES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00184161AM22
RA File Number	34AA04007354 AM22
Licence No and Date	3411001111/15/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	177 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00184484AM22
RA File Number	05AA04076999 AM22
Licence No and Date	0511004742/15/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	178 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	CUCKOS PHARMACEUTICAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022

HQ File Number	HQRNORM APPLY 00184568AM22
RA File Number	33AA04006480 AM22
Licence No and Date	3311000430/15/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	179 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00184658AM22
RA File Number	05AA04081685 AM22
Licence No and Date	0511004757/15/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	180 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	RAJASTHAN ANTIBIOTICS LTD
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00184742AM22
RA File Number	05AA04079139 AM22
Licence No and Date	0511004763/15/09/2021

Norms Committee Decision:
Deferred for comments of TE.

Case No.	181 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SANOFI INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00185047AM22
RA File Number	03AA04082679 AM22
Licence No and Date	0311007007/16/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	182 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SHIVAM ADDITIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00185161AM22
RA File Number	13AA04016708 AM22
Licence No and Date	1311000571/16/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	183 / NC/3/MEET/Jan/202122/13													
Case Status	Case Approved													
Party Name	AMI LIFESCIENCES PVT LTD													
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022													
HQ File Number	HQRNORM APPLY 00185253AM22													
RA File Number	34AA04007093 AM22													
Licence No and Date	3411001118/16/09/2021													
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 5/82-ALC4/2020 dated 09/10/2020 against advance authorization No. 3410045821 dt. 28.01.2020, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>Benfotiamine</td> <td>1 kg</td> <td>1</td> <td>Thiamine Mononitrate</td> <td>0.922 kg</td> </tr> </tbody> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	Benfotiamine	1 kg	1	Thiamine Mononitrate	0.922 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Benfotiamine	1 kg	1	Thiamine Mononitrate	0.922 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	184 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	BALAJI SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022

and Date	
HQ File Number	HQRNORM APPLY 00185282AM22
RA File Number	31AA04026965 AM22
Licence No and Date	3111000573/16/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	185 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	AMOLI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00185767AM22
RA File Number	03AA04011760 AM22
Licence No and Date	0311007030/16/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	186 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00186512AM22
RA File Number	09AA04012487 AM22
Licence No and	0911001571/17/09/2021

Date					
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Sep/202122/8 dated 24/09/2021 against advance authorization No. 0910068744 dt. 12.05.2020, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Aztreonam for Injection USP 1 Gram((Contains a blend of Sterile Aztreonam 56 percent and Arginine 44 percent))	1 Number	1	Aztreonam and Arginine	1.10 gram / vial
2	Aztreonam for Injection USP 500 mg((Contains a blend of Sterile Aztreonam 56 percent and Arginine 44 percent))	1 Number	2	Aztreonam and Arginine	0.55 gram / vial
RA concerned may take further necessary action as per above decision of NC.					

Case No.	187 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	VINEET LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00186138AM22
RA File Number	09AA04014031 AM22
Licence No and Date	0911001559/17/09/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	188 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SANOFI INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00186395AM22
RA File Number	03AA04094137 AM22
Licence No and Date	0311007049/17/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	189 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	GANGWAL CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00187865AM22
RA File Number	03AA04083531 AM22
Licence No and Date	0311007077/20/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	190 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00187904AM22
RA File Number	08AA04029099 AM22
Licence No and Date	0811002644/20/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	191 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	TADIMETY AROMATICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00187990AM22
RA File Number	07AA04024759 AM22
Licence No and Date	0711001935/20/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	192 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00188549AM22
RA File Number	31AA04024656 AM22
Licence No and Date	3111000586/20/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	193 / NC/3/MEET/Jan/202122/13			
Case Status	Case Approved			
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022			
HQ File Number	HQRNORM APPLY 00188559AM22			
RA File Number	31AA04027260 AM22			
Licence No and Date	3111000588/20/09/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

		2	Methanol	0.36 kg
		3	Hydrogen Peroxide PURITY 60 Percentage	0.687 kg
		4	Acetone (Solvent)	0.09 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	194 / NC/3/MEET/Jan/202122/13				
Case Status	Case Approved				
Party Name	RUSAN PHARMA LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022				
HQ File Number	HQRNORM APPLY 00188589AM22				
RA File Number	03AA04091430 AM22				
Licence No and Date	0311007109/20/09/2021				
Norms Committee Decision:					
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	ENOXAPARIN SODIUM INJECTION BP 40 MG 0.4 ML PRE-FILLED SYRINGE (RUPARIN 40) (BP/EP/USP)	1 Number	1	ENOXAPARIN SODIUM	44.00 mg

2	ENOXAPARIN SODIUM INJECTION BP 60 MG 0.6 ML PRE-FILLED SYRINGE (RUPARIN 60) (BP/EP/USP)	1 Number	2	ENOXAPARIN SODIUM	66.00 mg
---	---	----------	---	-------------------	----------

RA concerned may take further necessary action as per above decision of NC.

Case No.	195 / NC/3/MEET/Jan/202122/13
Case Status	Case Rejected
Party Name	ASOJ SOFT CAPS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00190573AM22
RA File Number	34AA04007764 AM22
Licence No and Date	3411001147/22/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that one of the import items namely Fish Oil (30 percentage) 18:12) (Fish Lipid Oil) having ITC HS Code – 15042020, which comes under Chapter 15 and as per para 4.11 (a) (i) of the FTP 2015-20, all vegetable / edible oils classified under Chapter 15 of ITC (HS) are ineligible for import on self- declaration basis under para 4.07 of the FTP. In view of above, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	196 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred

Party Name	ASOJ SOFT CAPS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00190578AM22
RA File Number	34AA04007816 AM22
Licence No and Date	3411001148/22/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	197 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	CHEMPLAST SANMAR LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00190805AM22
RA File Number	04AA04015436 AM22
Licence No and Date	0411001511/22/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	198 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	NATCO PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00190278AM22

RA File Number	09AA04011759 AM22				
Licence No and Date	0911001583/22/09/2021				
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	NITROGLYCERIN SUBLINGUAL TABLETS USP 0.3 mg Each Tablet contains Nitroglycerin USP 0.3 mg (2x1,80,000=3,60,000 Tablets)(Raw Material)	1 Number Tablet	1	DILUTED NITROGLYCERIN USP 1.95 percent	15.70 mg
			2	Glyceryl Monosterate (Imwitor 491 powder)	1.60 mg
2	NITROGLYCERIN SUBLINGUAL TABLETS USP 0.4mg, Each Tablet contains Nitroglycerin USP 0.4mg (5x12,00,000=60,00,000 Tablets)(Raw Material)	1 Number Tablet	3	DILUTED NITROGLYCERIN USP 1.95 percent	20.93 mg
			4	Glyceryl Monosterate (Imwitor 491 powder)	1.60 mg
RA concerned may take further necessary action as per above decision of NC.					

Case No.	199 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00191007AM22
RA File Number	03AA040103017 AM22
Licence No and	0311007156/23/09/2021

Date	
Norms Committee Decision: Deferred for comments of TE.	

Case No.	200 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	GLENMARK LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00191008AM22
RA File Number	03AA040103051 AM22
Licence No and Date	0311007157/23/09/2021
Norms Committee Decision: Deferred for comments of TE	

Case No.	201 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00192148AM22
RA File Number	03AA04091496 AM22
Licence No and Date	0311007180/23/09/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	202 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00193937AM22
RA File Number	03AA040105561 AM22
Licence No and Date	0311007209/25/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Jul/202122/4 dated 15/07/2021** against advance authorization No. **0311001713 dt. 22.02.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Colesevelam HCL for oral suspension 3.75 GM (Per Pack 30 Pouchs) (Total 35000 Packs)(Colesevelam HCL for oral suspension 3.75 GM (Per Pack 30 Pouchs) (Total 35000 Packs) (Net. Content of Colesevelam Hydrochloride is 3937.500 kgs))	35000 Packs	1	Colesevelam Hydrochloride	4134.375 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	203 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00194032AM22
RA File Number	03AA04083866 AM22
Licence No and Date	0311007213/25/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	204 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	FDC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00194099AM22
RA File Number	03AA040106163 AM22
Licence No and Date	0311007214/25/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the description of export product is incomplete. Hence, it was decided to call for following information from the firm: Drug Manufacturing Licence.	

Case No.	205 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	AMOLI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00193597AM22
RA File Number	03AA04097753 AM22
Licence No and Date	0311007198/25/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	206 / NC/3/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022
HQ File Number	HQRNORM APPLY 00193925AM22
RA File Number	03AA04092661 AM22
Licence No and Date	0311007206/25/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	207 / NC/3/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	MAIVA PHARMA PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ Jan/ 202122/ 13 and 21/01/2022

and Date	
HQ File Number	HQRNORM APPLY 00194676AM22
RA File Number	07AA04034588 AM22
Licence No and Date	0711001979/27/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Sodium Chloride Injection USP 90mg per 10mL Vial(10mL Vial - filled with 90mg of Sodium Chloride as bulk drug filled in 10mL Vial)	1 Number	1	10ml/13mm Neck Clear Glass USP T-I Vials	Net to Net
2	Sodium Chloride Injection USP 90mg per 10mL Vial(10mL Vial - filled with 90mg of Sodium Chloride as bulk drug filled in 10mL Vial)	1 Number	2	10ml/13mm Neck Clear Glass USP T-I Vials	Net to Net

RA concerned may take further necessary action as per above decision of NC.